HIGH COURT OF ORISSA: CUTTACK

ADVERTISEMENT NO. 02 of 2019

1. Applications in prescribed format are invited from the Judicial Officers who have completed five years of service as **on 01.08.2019** in the Cadre of Senior Civil Judge for filling up of vacancies in the Cadre of District Judge on the basis of merit through Limited Competitive Examination, for the year 2019.

2. LAST DATE FOR RECEIPT OF APPLICATION: = 13.05.2019

3. ELIGIBILITY:

An Officer in the Cadre of Senior Civil Judge who has completed five years of qualifying service as on **01.08.2019** is eligible to apply for filling up of vacancies in the Cadre of District Judge on the basis of merit through Limited Competitive Examination, 2019.

For calculating five years of qualifying service as Sr. Civil Judge, the date of notification of promotion to the cadre of Sr. Civil Judge will be taken into consideration.

- 4. **SCALE OF PAY**: Rs. 51,550-1230-58,930-1380-63,070/- with usual DA and other allowances as admissible from time to time.
- 5. NO. OF VACANCIES: 14 (FOURTEEN)
- 6. **PERIOD OF TRAINING & PROBATION:**

Every candidate recruited as District Judge by Limited Competitive Examination shall undergo a course of training under Rule-30-A and all these appointees shall be on probation under Rule- 33 of OSJS & OJS Rules, 2007.

7. **EXAMINATION:**

- (1) There shall be a written examination consisting of two papers carrying 75 marks each having duration of two hours.
- PAPER-I: Code of Civil Procedure –25 Marks, Personal Law -25 Marks, Transfer of Property Act, Specific Relief Act, Limitation Act, Law of Contract, Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, O.E.A. Act, Orissa Land Reforms Act and Law of Motor Accident Claim – 25 Marks.
- PAPER-II Code of Criminal Procedure 20 Marks, Indian Penal Code 20 Marks, Indian Evidence Act - 20 Marks, N.D.P.S. Act, Prevention of Food Adulteration Act, Prevention of Corruption Act, Essential Commodities Act, Environment Protection Act, Water (Prevention and Control of Pollution) Act & Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 - 15 Marks.

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(2) <u>Interview:</u>

Interview shall carry 20 marks.

Candidates securing minimum of 50% of marks in aggregate in both the written papers but not less than 45% of marks in individual written paper shall be called for interview.

(3) Evaluation of C.C.Rs / P.A.Rs.

Candidates' C.C.Rs / P.A.Rs. for five years immediately preceding the year of examination shall be evaluated which shall carry 30 marks.

The final selection shall be made on the basis of total marks obtained in the written and interview test and evaluation of C.C.Rs / P.A.Rs provided that a candidate shall not be selected unless he/she secures 40% of marks in interview.

8. Note:-

Four recent passport size photographs signed on its face be submitted along with the application form. No T.A. will be allowed to the candidates.

N.B.:- Applications received after due date will not be entertained. Incomplete and / or defective applications in any respect are liable to be summarily rejected.

No correspondence on that score will be entertained.

Date: 26.04.2019 Place: Cuttack.

Registrar (Administration) Orissa High Court, Cuttack

FORMAT

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Affix recent Passport size Photograph

Application for the post of:					
Advertise	ement No Date	9			
1.	Name of the Applicant (In Block Letters)	:			
2.	Present place of posting	:			
3	Date of continuous appointment to the cadre of Senior Civil Judge.	:			
4.	Service in the cadre of Senior Civil Judge as on 01.08.2019 from the date of Notification of Promotion.	:	Year	Month	Days

DECLARATION

"I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect before or after the interview / viva-voce action can be taken against me by the High Court."

FULL SIGNATURE OF THE APPLICANT

Place: Date: